

GENERAL CIRCULAR No. 09 /2016

Sub : Instructions to all the Judicial Officers in the State to issue legible certified copies of orders, judgments, decrees and awards to the parties – reg.

Ref:

1. General Circular No.1/1999 (LCA-I/103/1999 dated 05.03.1999).
2. General Circular No.2/1999 (LCA-I/279/1999 HCE.698/99 dated 11.08.1999).
3. General Circular No.4/2000 (LCA-I/51/2000 dated 11.04.2000).
4. General Circular No.3/2010 (LCA-I/151/2010 dated 29.09.2010).
5. Letter bearing No.CSB.III/1/2011 dated 22.06.2011.
6. Circular No.RPS.53/2012/LCA-I/1/2012 dated 18.05.2012.
7. Letter No. R(J).65/2012 dated. 25.07.2012
8. Letter No.LCA-I/151/2010 dated. 28.11.2012.
9. General Circular No.2/2016 (LCA.I 151/2012) dated 01.3.2016

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Inspite of the aforesaid Circulars issued from time to time regarding issue of legible/readable certified copies of the judgments, decrees and court records, it is observed that the instructions are not being followed scrupulously and illegible/unreadable copies of records are being issued resulting in causing inconvenience to the advocates and to the parties filing appeals in the court.

The Hon'ble Court in RSA No.125/2015 dated 18.02.2016 has observed as under:

“ The Registry has raised objection stating that the certified copy of the judgment of suit O.S.No.241/2003 is not legible. It is the duty of the court which furnishes certified copy of its order, judgment, decree and award etc., to furnish legible copy. If there are any problems in furnishing legible copies, the concerned court has to take steps to remove those problems and see that the parties are furnished with legible certified copies of its order, judgment, decree, award proceedings etc”.

Hence, it is hereby informed that all the Judicial Officers shall ensure that the parties are supplied with legible certified copies of orders, judgments, decrees and awards etc.

BY ORDER OF THE HON'BLE CHIEF JUSTICE,

Sd/-

(JOHN MICHAEL CUNHA)
REGISTRAR GENERAL

Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City,
2. All the Prl. Dist. & Sessions Judges in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru.
4. All the Prl. Judges, Family Courts in the State.
5. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State.

} With a request to circulate the copy of the Circular amongst the all the Judicial Officers working in the unit.

6. The Deputy Registrar cum P.S. to Hon'ble Chief Justice.
7. All Private Secretaries to Hon'ble Judges.
8. The Registrar General, Registrar (Vigilance), Registrar (Recruitment), Registrar (Judicial), Registrar (Infrastructure & Maintenance), Registrar (Administration), Registrar (Computers), Bengaluru.
9. The Addl. Registrar Generals, Dharwad and Kalaburagi Benches.
10. The Director, Karnataka Judicial Academy, Bengaluru.
11. The Director, Mediation Center, Bengaluru.
12. The Director, Arbitration Center, Bengaluru.
13. The Central Project Co-ordinator, with a request to web-host the Circular in the High Court Website.
14. Circular Copy.
15. Office Copy.